

**Central Administrative Tribunal  
Principal Bench, New Delhi**

CP No.431 of 2015

IN

OA No.652 of 2014

This the 6<sup>th</sup> day of October, 2015

**HON'BLE MR. JUSTICE L.N. MITTAL, MEMBER (J)  
HON'BLE MR. SHEKHAR AGARWAL, MEMBER (A)**

Dr. Tejbir Singh,  
Son of Sh. Hetram,  
Residing at Q.No. 797,  
Type-IV, Sector-4,  
R.K. Puram, New Delhi.  
And working as Chief Technical Officer,  
ICAR, Krishi Bhawan,  
DPS Marg, New Delhi-110012.,

... Petitioner

(By Advocate: Sh. Goutam Bhol)

Versus

1. SIRAJ HUSSAIN  
Secretary, Ministry of Agriculture,  
Krishi Bhawan,  
New Delhi.
2. RAMAPPA RAYAPPA HANCHINAL  
Chairperson,  
Protection of Plant Varieties and Farmers'  
Rights Authority,  
S-2, A Block, NASC Complex, DPS Marg,  
New Delhi-110012.

... Respondents

(By Advocates : Shri Arun Nischal for Shri Rajinder Nischal  
for R-1 and Shri P.K. Singh for Shri Rajeev Kumar for R-2)

**ORDER (ORAL)**

**MR. JUSTICE L.N. MITTAL, MEMBER (J) :**

The applicant has filed this Contempt Petition for alleged disobedience of interim order dated 21.2.2014 passed by the Tribunal in the OA filed by the applicant. However, admittedly the OA filed by the applicant has since been finally disposed of and dismissed vide Order dated 20.7.2015. Consequently, the interim order automatically stands vacated

with the dismissal of the OA. Therefore, the question of enforcement of interim order does not arise.

In view of the aforesaid, the instant Contempt Petition is disposed of as infructuous and notices issued to the respondents stand discharged.

**(SHEKHAR AGARWAL)**  
**MEMBER (A)**

**(JUSTICE L.N. MITTAL)**  
**MEMBER (J)**

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